

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**IA 80/2017 with C.P. No. 54/241-242/NCLT/AHM/2017**

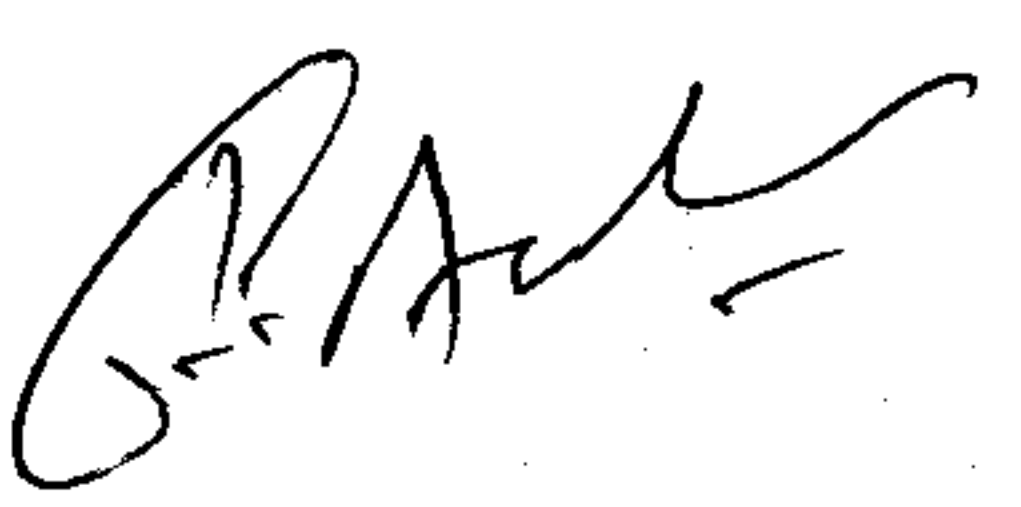
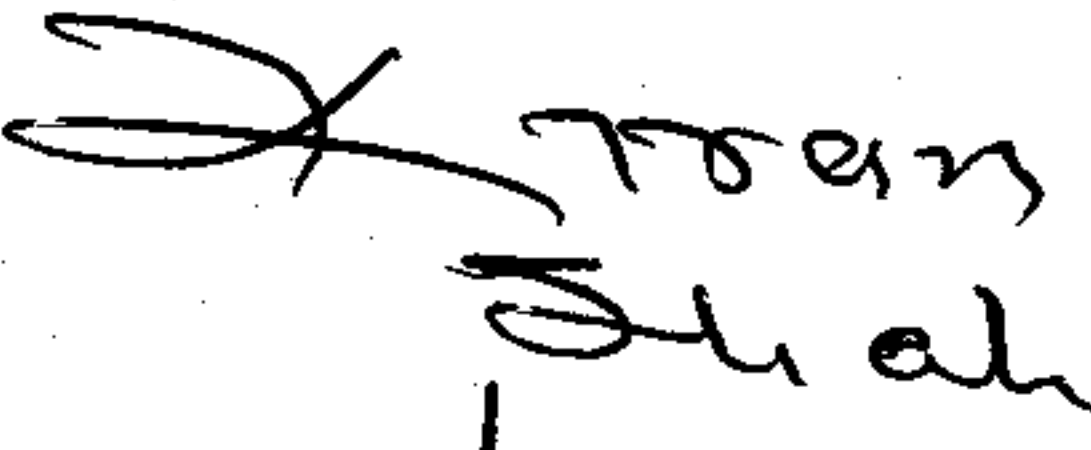
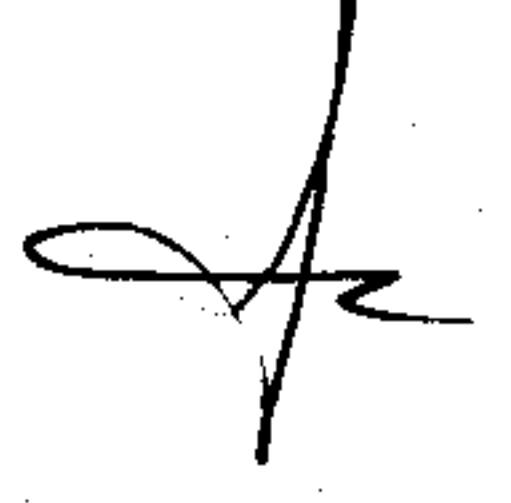

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.05.2017**

Name of the Company: Girishbhai Amratbhai Patel  
V/s.  
The Registrar of Companies & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Pathik M Acharya	Adv.	Petitioner	
2.	KIRAN SHAH	C.A	Respondents	
3.	Bharat Rao	Adv.	"	
4.	Daxay Patel	<u>ORDER</u>	"	

Learned Advocate Mr. Pathik Acharya present for Petitioner. Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah with Learned Advocate Mr. Daxay Patel present for Respondent no. 2.

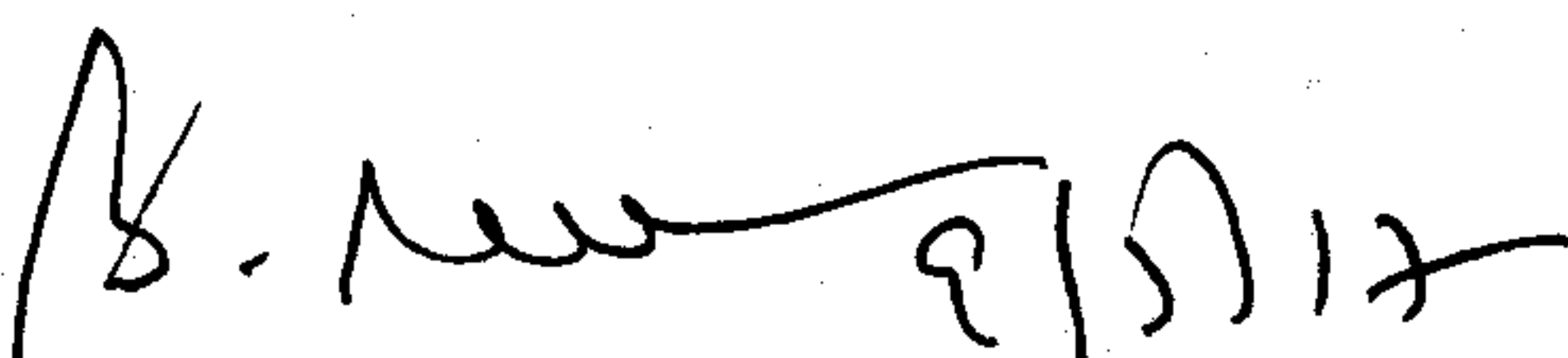
Respondents filed their reply in IA 80/2017.

Heard Learned Counsel for Applicants and Respondents in IA 80/2017 which is filed for interim reliefs. Learned Counsel for the applicants stated that interim relief 4(A) has become infructuous. Learned Counsel for Applicants requested the Tribunal to grant interim relief 4 (B) of the application.

The said relief pertain to physical action alleged against Respondents. Hence, this Tribunal is of the view that there is no need to grant any interim relief at this stage and it is of the view that all issues can be decided in the main petition.  
Respondents filed reply in CP 54/2017.

Petitioner shall file rejoinder to the reply of the Respondents in CP 54/2017 within two weeks serving a copy in advance to the Respondents.

List the matter on 30.05.2017 for final hearing.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 9<sup>th</sup> day of May, 2017.